Statement

Details of KVs inspected during the year (as on 12.12.2011)

(based on report received from Regional Offices)

Sl. Name of Region No.	No. of KVs	School inspected	Surprise check	Panel/ Regular check
1. Ahmedabad	46	33	30	4
2. Bangalore	55	51	39	22
3. Bhopal	65	59	48	24
4. Bhubaneswar	85	54	34	32
5. Chandigarh	67	47	3	47
6. Chennai	70	60	8	54
7. Dehradun	59	63	42	17
8. Delhi	60	37	3	55
9. Guwahati	47	477	2	46
10. Hyderabad	53	53	16	44
11. Jabalpur	64	41	32	16
12. Jaipur	63	48	27	21
13. Jammu	63	51	12.	44
14. Kolkata	62	58	33	45
15. Lucknow	66	58	38	22
16. Mumbai	46	46	12	41
17. Patna	60	41	8	34
18. Silchar	53	48	29	25
TOTAL:	1084	895	416	593

Educational channel on higher education

 $\dagger 2723.$ SHRI JAI PRAKASH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

[†]Original notice of the question was received in Hindi.

- (a) whether the Ministry has come up with any plan to start an Educational channel based on higher education;
- (b) if so, whether the Ministry has approached the Department of Space and ISRO in this regard; and
 - (c) if so, the response received from the concerned Department/agency?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Yes, Sir.

- (b) Yes, Sir.
- (c) MHRD's request to ISRO for providing 2 transponders has been noted by ISRO and sent to the INSAT Coordination Committee.

Supreme Court direction on providing toilets in schools

- 2724. SHRI RAJKUMAR DHOOT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether it is a fact that Supreme Court has recently directed Government to provide toilets in all Government schools in the country;
 - (b) if so, the details thereof:
- (c) whether Government has conducted any survey in Maharashtra about the number of Government schools where toilets have to be provided as per direction of the Supreme Court; and
 - (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Hon'ble Supreme Court in writ petition (civil) No. 631 of 2004 Environmental and Consumer Protection Foundation *vs.* Delhi Administration and Others, has directed, in its order dated 10th October, 2011 to all States and Union Territories to ensure that toilet facilities are made available in all schools on or before 30th November, 2011. Hon'ble Court also directed that in case it is not possible to have permanent construction of toilets, at least temporary toilets need to be provided in the schools on or before 30th November, 2011 and permanent toilets be made available by 31st December, 2011. In further hearing of the case on 5th December, 2011, Hon'ble Court has directed States/UTs who have not filed affidavit, to file their affidavits within two weeks.

(c) and (d) A survey was conducted by the Government of Maharashtra to find out the status of provision of toilet facilities in schools. As per the survey, there are 66,354 schools in Maharashtra, out of which 58,686 schools are having common toilets and 51,093 schools have separate girls' toilets.